

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2734**

TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)

REGULATIONS FOR NGOs

2734. SHRIMATI VANAROJA R.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that a high power committee has recommended several steps regarding the regulations for Non Governmental Organisations (NGOs) so as to reduce harassment;

(b) if so, the details thereof;

(c) whether the Government is considering the recommendations of the said committee to ensure that the procedures are not cumbersome and intrusive; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): The Government had constituted a 6 member Committee under the Chairmanship of ex-Secretary, Ministry of Rural Development on 02.02.2017 for framing guidelines/rules for accreditation of VOs/NGOs. Pursuant to the recommendation of the said committee the instructions have been issued to CAPART, State Governments and offices under C&AG to take appropriate action in this regard.
